

Central Administrative Tribunal
Principal Bench, New Delhi

CP No.194/2019 in OA No.2259/2018

New Delhi, this the 20th day of September, 2019

Hon'ble Mr. S.N.Terdal, Member (Judicial)
Hon'ble Mr.A.K. Bishnoi, Member (Administrative)

Mr. Kewal Krishan (43 Yrs. M.9210896259)
S/o Sh. Babu Lal
Designation: Sweeper (Safai Karamchari)
Group: D
R/o D-237, Gali No.8, Chattarpur Pahari,
60 Futa Road, Near Chattarpur Mandir,
New Delhi-74. -Applicant

(By Advocate: Ms. Natasha Rani for Mr.Raj Kumar Chandiwal)

Versus

1. Sh. Aman Gupta
The Deputy Commissioner
South Delhi Municipal Corporation (SDMC)
Central Zone, Lajpat Nagar,
Delhi. - Respondent

(By Advocate: Ms. Anupama Bansal)

O R D E R (ORAL)

By Hon'ble Mr. S.N. Terdal, Member(J):-

Heard. We have gone through the compliance affidavit wherein the respondents have passed a speaking order. Accordingly, the CP is closed. Notices issued to the respondent is discharged. But, however, if the petitioner still feels aggrieved, he is at liberty to seek remedy as per the law.

(A.K.Bishnoi)
Member(A)

(S.N. Terdal)
Member (J)

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